

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No:UPLOK-1/DE/237/2015/ARE-3

Multi Storied Building,
Dr.B.R.Ambedkar Veedhi,
Bengaluru-560 001,
Date: 26/10/2018

RECOMMENDATION

Sub:- Departmental inquiry against Sri H.M. Venkatesh, Senior Sub-Registrar, the then Sub-Registrar, Athibele, Chandapura Circle, Anekal Taluk – Reg.

Ref:-1) Government Order No.ಕಂಇ 94 ಮುನೋಸೇ(1) 2014, Bengaluru dated 28/11/2014.

2) Nomination order No.UPLOK-1/DE/237/2015 Bengaluru dated 05/05/2015 of Upalokayukta-1, State of Karnataka, Bengaluru.

3) Inquiry Report dated 23/10/2018 of Additional Registrar of Enquiries-3, Karnataka Lokayukta, Bengaluru.

The Government by its Order dated 28/11/2014, initiated the disciplinary proceedings against Sri H.M. Venkatesh, Senior Sub-Registrar, the then Sub-Registrar, Athibele, Chandapura Circle, Anekal Taluk (hereinafter referred to as Delinquent Government Official for short as '**DGO**') and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/237/15, dated 5/5/2015, nominated the Additional Registrar of Enquiries-3, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO Sri H.M. Venkatesh, Senior Sub-Registrar, the then Sub-Registrar, Athibele, Chandapura Circle, Anekal Taluk was tried for the following charges:-

“That you Sri. H.M. Venkatesh, Senior Sub Registrar, the then Sub-Registrar, Athibele, Chandapura Circle, Anekal Taluk, while working as such:

- i) That Civil Court at Anekal has passed an order restraining the defendants in O.S. No.217/2010 from alienating the suit schedule item Nos. 1 to 8;
- ii) That on 5.8.2011, complainant produced said order of exparte temporary injunction passed in O.S. No. 217/2010 before you, which was acknowledged by you;
- iii) Though, you were in knowledge of the temporary injunction order, still, at the behest of Sri.Govindaraj, Ex-Vice President, registered sale deeds for suit schedule property at Nos.3 and 8 on 18.8.2011;
- iv) Though you – Sub Registrar was served with the complaint notice by RPAD on 17.9.2014, you failed to reply.

and thereby you failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and thus you are guilty of misconduct under Rule 3(1)(ii) & (iii) of KCS (Conduct) Rules 1966.”


4. The Inquiry Officer (Additional Registrar of Enquiries-3) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has failed to prove the above charges against DGO Sri H.M. Venkatesh, Senior Sub-Registrar, the then Sub-Registrar, Athibele, Chandapura Circle, Anekal Taluk.

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer.

6. It is hereby recommended to the Government to accept the report of Inquiry Officer and to exonerate the DGO Sri H.M. Venkatesh, Senior Sub-Registrar, the then Sub-Registrar, Athibele, Chandapura Circle, Anekal Taluk of the aforesaid charge.

7. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA) 26/10
Upalokayukta-1,
State of Karnataka,
Bengaluru



KARNATAKA LOKAYUKTA

No. UPLOK-1/DE/237/2015/ARE-3

M.S.Building,
Dr. B.R.Ambedkar Veedhi,
Bengaluru - 560001.

Date: 23.10.2018

Enquiry report

Present: Sri.S. Renuka Prasad
Additional Registrar Enquiries-3

Sub: Departmental Enquiry against Sri H.M. Venkatesh,
Senior Sub-Registrar, the then Sub-Registrar,
Athibele, Chandapura Circle, Anekal Taluk - reg

Ref: 1. Report under Section 12(3) of the Karnataka
Lokayukta Act, 1984, in No. Compt/Uplok/BCD/
437/2012/ARE-10 dated 29.10.2014

2. G.O. No. ಕಂಇ 94 ಮುನೋಸೇ(1) 2014 ದಿ: 28.11.2014

3. Nomination Order No.UPLOK-1/DE/237/2015 dated
5.5.2015 of Hon'ble Upalokayukta-1, Karnataka
State, Bengaluru.

1. The complainant Sri A.N. Shamanna R/o H.No. 665, Bharath Sawmill Street, Manchanahalli Cross, Anekal Road, Athibele, Bengaluru (hereinafter referred to as 'complainant') has filed a complaint to the Hon'ble Lokayukta and also submitted the complaint in form no.1 with the supporting affidavit in form no.II on 9.2.2012 against Sri H.M. Venkatesh, Senior Sub-Registrar, the then Sub-Registrar, Athibele, Chandapura Circle, Anekal Taluk (hereinafter referred to as 'DGO') making allegations of dereliction of duty against him alleging that, he has illegally registered a sale deed with respect to certain properties, despite the fact that, the

civil court has granted temporary injunction in O.S. No. 217/2010 with respect to those properties and though he brought to the notice of DGO about the orders of the court by filing an application and requested him not to register the sale deed with respect to the properties in dispute in O.S. 217/2010 and also gave him the certified copy of the orders passed by the Civil Court in O.S. 217/2010, the DGO never bothered to consider his application and despite his application, he registered the sale deed with respect to two properties which are subject matter in O.S. No. 217/2010, disregarding the order of temporary injunction passed by the Civil Court and requested this authority to take action against the DGO for his willful disobedience of the orders of the Civil court and also misconduct of dereliction of duty and negligence on his part, in registering the sale deed, despite having knowledge about the said property under the sale deed, are the subject matter of the case in O.S. No. 217/2010 and order of Temporary injunction is in operation against those properties.

2. The said complaint was registered in Compt/Uplok/BCD-434/2012 and an investigation was taken up under Section 9 of the Karnataka Lokayukta Act and the said complaint was entrusted to scrutiny officer/ARE-10 for scrutiny.
3. The complainant has filed his complaint even against one Dr. Nalini, Medical Officer, Government Hospital, Anekal making allegations against her that, she had issued a false medical certificate in favour of one Srinivas and also made allegations against one Sri Govindaraju former Vice President of Athibele Grama Panchayath alleging that, he has amassed wealth disproportionate to his known source of income. The said complaint was referred to Superintendent of Police, Karnataka

Lokayukta, Bengaluru Rural District and got investigated the allegations made against Dr. Nalini and Sri Govindaraju through Police Inspector, Karnataka Lokayukta, Bengaluru Rural District. As per the report of the Police Inspector since the allegations against Govindaraju and Dr. Nalini were not established, no action was suggested against them.

4. But so far as the allegations made against DGO are concerned, he was asked to furnish his reply to the allegations made against him in the complaint by sending him the copy of the complaint for his reference. But despite granting him opportunity, he failed to submit his reply. Hence, it was considered that, DGO has nothing to say so far as the allegations made against him in the complaint and accordingly, a report under Section 12(3) of the Karnataka Lokayukta Act was forwarded to the State Government recommending to initiate disciplinary proceedings against the DGO.
5. The State Government in the Revenue Department, on considering the recommendation made in the report sent under Section 12(3) of the Karnataka Lokayukta Act, acted on that recommendation and issued Government order no. ಕಂಇ 94 ಮುನೋಸೇ(1) 2014 ದಿ: 28.11.2014 initiating disciplinary proceedings against DGO and entrusted the enquiry to Hon'ble Upalokayukta under Section 14-A of KCS(CCA) Rules. On the basis of the said Government order, Hon'ble Upalokayukta issued nomination order in Uplok-1/DE/237/2015 dated 5.5.2015 entrusting the enquiry by nominating ARE-3 to frame charges against DGO and to hold enquiry and to submit a report. Accordingly, the then ARE-3

framed articles of charges and statement of imputation of misconduct against DGO, which reads as follows:

“Charges:

That you Sri.H.M.Venkatesh, Senior Sub Registrar, the then Sub-Registrar, Athibele, Chandapura Circle, Anekal Taluk, while working as such:

- i. That Civil Court at Anekal has passed an order restraining the defendants in O.S. No.217/2010 from alienating the suit schedule item Nos. 1 to 8;
- ii. That on 5.8.2011, complainant produced said order of exparte temporary injunction passed in O.S. No. 217/2010 before you, which was acknowledged by you;
- iii. Though, you were in knowledge of the temporary injunction order, still, at the behest of Sri.Govindaraj, Ex Vice President, registered sale deeds for suit schedule property at Nos. 3 and 8 on 18.8.2011;
- iv. Though you - Sub Registrar was served with the complaint notice by RPAD on 17.9.2014, you failed to reply.

and thereby you failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and thus you are guilty of misconduct under Rule 3(1)(ii) & (iii) of KCS (Conduct)Rules 1966.

STATEMENT OF IMPUTATION OF MISCONDUCT:

An investigation was taken up under Section 9 of Karnataka Lokayukta Act, in the complaint filed by Sri. A. N. Shamanna R/o Athibele of Anekal Taluk in Bangalore Urban District (hereinafter referred to as 'complainant' for short), against (1) Dr. Nalini, working in Anekal Government Hospital at Bangalore, (2) Sri. Govindaraju-Ex Vice President of Athibele Gram Panchayath in Anekal Taluk of Bangalore Urban District, and (3) Sri. H. M. Venkatesh- Sub Registrar at Athibele in Anekal Taluk of Bangalore Urban District, alleging that the respondents, being public/Government servants, have committed misconduct.

2. According to the complainant : Dr. Nalini issued a false medical certificate in favour of Sri. Srinivas, whereas Sri. Govindaraju, being the then Vice President of Athibele Gram Panchayath, has amassed disproportionate wealth to his known sources of income, and at the instance of Sri. Govindaraju, DGO, then working as Sub Registrar at Athibele Sub Registrar office has illegally registered sale deed of properties at Sl. Nos. 3 and 8 shown in suit schedule in O.S. No. 217/2010 though there was injunction order not to register the properties shown in that suit schedule. Hence, complaint.

3. As there is no sufficient material to proceed against Dr. Nalini, further investigation was not taken against her. So also, in view of the report of the Superintendent of Police-III in Karnataka Lokayukta for Bangalore City Division in Karnataka Lokayukta, investigation has been dropped against Sri. Govindaraju.

4. As such, comments have been called for from DGO. For that, complaint notice was sent by RPAD and served on DGO. However, DGO failed to file his comments. So taken that DGO has nothing to say.

5. Consideration of the material on record shows that:

- i. Civil Court at Anekal has passed an order restraining the defendants in O.S. No. 217/2010 from alienating the suit schedule item Nos. 1 to 8;
- ii. On 5.8.2011, complainant produced said order of ex parte temporary injunction passed in O.S. No. 217/2010 before the DGO, which was acknowledged by DGO;
- iii. Though DGO was in knowledge of the temporary injunction order, still, at the behest of Sri. Govindaraju, registered sale deeds for suit schedule property at Nos. 3 and 8 on 18.8.2011;
- iv. Though DGO - Sub Registrar was served with the complaint notice by RPAD on 17.9.2014, he failed to reply, due to which taken that he has nothing to say.

6. The facts stated above and consideration of the material on record show that there are no sufficient grounds or reason to drop the proceedings against DGO.

7. The facts supported by the material on record prima facie show that the DGO, being a Government servant, has failed to maintain absolute devotion to duty and also acted in a manner

unbecoming of a Government servant, and thereby committed misconduct and made himself liable for disciplinary action.

8. Since the said facts and material on record prima-facie show that DGO has committed misconduct as per Rule 3(1)(ii)&(iii) of the KCS (Conduct) Rules, 1966, a recommendation under section 12(3) of the Karnataka Lokayukta Act, is made by the Hon'ble Upalokayukta to the Competent Authority to initiate disciplinary proceedings only against DGO and to entrust the inquiry to this Authority under Rule 14-A of the Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957.

9. The Government after considering the recommendation made in the report, entrusted the matter to the Hon'ble Upalokayukta to conduct departmental/disciplinary proceedings against the DGO and to submit report. Hence the charge."

6. On service of articles of charges against him, DGO has appeared before this authority on 17.8.2015 and his first oral statement was recorded. DGO has denied the charges made against him. At his request, time was granted to him so as to enable him to engage an advocate and to file his written statement. But despite granting several opportunities, DGO has failed to engage any advocate of his choice and even he did not chose to file his written statement. Hence, it was considered that, DGO has no defence in this enquiry and the matter was posted for enquiry. Though the matter was adjourned from time to time, DGO never bothered to appear before this authority and failed to contest this enquiry. Despite granting sufficient opportunity, since the DGO failed to appear before this authority, vide order dated 10.1.2018, DGO has been placed

exparte and the matter was taken up for enquiry holding him exparte.

7. During enquiry, the complainant has been examined as PW1 and 8 documents came to be marked during the course of his evidence. Since the complainant has been remained exparte and did not chose to contest this enquiry, cross examination on behalf of DGO has been taken as Nil. Since no more witnesses have been cited in the articles of charges, the case of the disciplinary authority came to be closed. Since the DGO remained exparte, the recording of second oral statement of DGO has been dispensed with and this matter is taken up for consideration, after hearing the arguments of learned Presenting Officer.

8. The only point that would arise for the consideration of this authority is

Point No.1: Whether the charges framed against the DGO is proved by the Disciplinary Authority?

Point No.2: What order?

9. The above points are answered as under:

Point No.1: In the "Negative"

Point No.2: As per Conclusion.

REASONS

Point No.1:-

10. The complainant Sri A.N. Shamanna R/o H.No. 665, Bharath Sawmill Street, Manchanahalli Cross, Anekal Road, Athibele, Bengaluru in his evidence has narrated in detail, the circumstances which forced him to file complaint against the DGO. According to him, there was property dispute between him and his

other family members and hence a suit for partition and separate possession of 1/4th share in favour of himself and other plaintiffs, in all the suit scheduled properties has been filed against the defendants. He has also filed an application seeking an order of Temporary injunction against the defendants restraining them from creating any third party interest on the scheduled properties, till the disposal of the suit. The learned Principal Civil Judge, Anekal, vide order dated 16.9.2010 passed an order in O.S. 217/2010 allowing the said application granting relief of temporary injunction restraining the defendants in the said suit, from creating any third party interest on the suit schedule properties.

11. It is the further contention of the complainant that, on obtaining an order of temporary injunction against the defendants, he filed an application dated 5.8.2011 to the DGO in the office of the Sub-Registrar, Athibele, requesting him that, the defendants are trying to sell certain properties in favour of others and thereby trying to create third party interest on the schedule properties and if any third party interest is created on the schedule properties which are subject matter of the pending suit in O.S. 217/2010, he and other plaintiffs will be put to great hardship and inconvenience and by filing such an application, he has requested the DGO not to register any such documents of sale with respect of suit schedule properties, if any such document is presented for registration. Along with his application, he has also produced the order copy of the orders on IA No. 1 passed by the Principal Civil Judge and JMFC, Anekal dated 16.9.2010 in O.S. 217/2010.
12. It is his allegation against the DGO that, despite he filed such an application to the DGO on 5.8.2011, a sale deed dated 17.8.2011 came to be registered by him with respect to item no. 3 and 8 of

the suit schedule properties. According to him, though he has brought to the notice of DGO about the order of temporary injunction granted by the court, and requested him by filing an application dated 5.8.2011, not to register any such documents if produced for registration with respect to item no. 1 to 8 of the suit schedule property which are subject matter of the suit in O.S. 217/2010, DGO proceeded to register the sale deed dated 17.8.2011 with respect to suit item 3 and 8 of the schedule property and thereby committed an act of misconduct since he was negligent in discharging his duties as public servant and acted in a manner unbecoming of a Government servant.

13. During his evidence, he has produced the complaint filed by him in form no.1 and 2 as per Ex-P1 and P2 and a detailed complaint filed by him addressed to Hon'ble Lokayukta as per Ex-P3. He has also produced the copy of the order sheet in O.S. 217/2010 on the file of Principal Civil Judge and JMFC, Anekal and also orders on IA-1, dated 16.9.2010 passed by the learned Civil Judge in the said suit, as per Ex-P4 and 5. He has also produced the copy of the application dated 5.8.2011 as per Ex-P6 to show that, he has brought to the notice of DGO about the court order and also requested the DGO not to register any sale deeds produced for registration with respect to the properties which are subject matter of the suit in O.S. 217/2010. He has produced the sale deeds dated 17.8.2011 as per Ex-P17(1) to show that, the DGO has registered the sale deed with respect to properties no. 3 and 8 of the suit scheduled properties, which are subject matter in O.S. 217/2010. He has also produced copy of the application filed by him to Hon'ble Lokayukta dated 13.3.2012 against Sri Govindaraju, former Vice President of Athibele Grama Panchayath, as per Ex-P8.

14. So far as the charges framed against the DGO is concerned, documents produced by the complainant as per Ex-P1 to P7 are to be considered in context with the evidence given by him against the DGO.
15. No doubt the complainant has produced the copy of the application filed by him to the DGO as per Ex-P6 bringing to his notice about the pendency of the suit filed by him and others, against the defendants with respect to item no. 1 to 8 of the suit scheduled properties in O.S. No. 217/2010 and also the order of the court dated 16.9.2010 granting temporary injunction restraining the defendants from creating any third party interest in respect of the scheduled properties. But DGO in the capacity of Sub-Registrar is not a party to this suit and no order has been passed against the DGO restraining him from registering any documents with respect to the suit scheduled properties.
16. The only grievance of the complainant against the DGO is that, though by filing an application dated 5.8.2011 he brought to the notice of the DGO about the order passed by the Court dated 16.9.2010 and requested him/DGO, asking him not to register any documents pertaining to sale transactions of any of the suit scheduled properties, the DGO proceeded to register a document dated 17.8.2011 with respect to item no. 3 and 8 of the scheduled properties and thus never bothered to consider his request and having disobeyed the court order, proceeded to register the document in respect of certain properties which are subject matter of the pending suit against which the order of temporary injunction was in force and thereby showed his negligence in discharging his duties and by registering a document in respect of certain properties against which civil court passed an order of temporary

injunction, he acted in a manner unbecoming of a Government servant.

17. Admittedly, DGO is not a defendant in the said suit in O.S. 217/2010 and no order of temporary injunction restraining him from registering any scheduled properties if any sale deed is produced with respect to such scheduled properties for registration. Moreover, Rule 73 of Karnataka Registration Rules, provides that, a registering officer need not enquire into the validity of a document presented for registration or to attend any written or verbal protest against the registration of a document.

18. Rule 73 of Karnataka Registration Rules 1965 prescribes duties of the registering officer and Rule 73 reads as follows:

“ Duties of Registering Officer: (i) It shall form no part of the Registering Officer’s duty to enquire into the validity of a document brought to him for registration or to attend to any written or verbal protest against the registration of a document, provided execution is duly admitted, but in case of executants who are unable to read, the document shall be read out and if necessary explained to them. If the document is in a language which they do not understand it must be interpreted to them.

(ii) If registration is objected to by an person on any of following grounds viz.,

(a) that a person appearing or about to appear before the Registering Officer as an executant or claimant the person he professes to be, or that he is a minor, an idiot or lunatic;

(b) that the instrument is forged;

(c) that the person appearing as a representative, assignee or agent has no right to appear in that capacity;

(d) that the executing party is not really dead, as alleged by the party applying for registration.

Such objections shall be duly weighed by the Registering Officer and if they are substantiated, registration shall be refused xxxxxxxxxx”

19. The Hon'ble High Court of Karnataka in a decision reported in ILR 1991 Karnataka page 1804 (A.G. Shivalingappa Vs. A.G. Shankarappa observed as follows.

“ Section 34 of the Act lays down the nature of enquiry to be held by the Sub-Registrar before registering a document. It is quite patent that the Sub-Registrar is required to make an enquiry whether the document has really been executed by a person who purports to execute the document, and further as to the identity of the executant or his representative who appears before him. It is well settled that the question as to the validity of the document is alien to such an enquiry. If the executant admits having executed a document, the Sub-Registrar must order registration of the document if presented in accordance with the provisions of the Act.”

20. In an another decision reported in ILR 1999 (2) Karnataka 2033 (M. Ramakrishna Reddy Vs. The Sub-Registrar, Rajajinagar and others) the Hon'ble High Court have observed as follows:

“ That the registering officer acts in a ministerial capacity and has no power to decide the title of the executant, no power to cancel a registered document and also would not be having power to delete any entry in the encumbrance certificate. It is the duty of the Civil Court to decide title. A Registering officer has no power or authority to decide upon the title to a property not he is required or expected to verify or satisfy himself about the title of the executant of the property, which is the subject matter of the document. If a duly stamped document is presented for registration with required registration fee with supporting enclosures, then the Sub-Registrar will proceed to register the document, if there is compliance with the statutory requirements under various laws deciding questions of title is the realm of Civil Courts and not the Registering officers under the Act.”

21. Having regard to Section 34 of the Registration Act, and the ratio of the decisions referred to above, the Sub-Registrar has to make a limited enquiry when a document is presented for registration, regarding the identity of the executant and other details as contemplated under the said provision, but not beyond that. Moreover, Rule 73 of the Karnataka Registration Rules 1965 further provides that, the registering officer need not enquire into the validity of a document brought to him for registration or to attend any written or verbal protest against the registration of a document. Therefore, the registration of a document cannot be refused by a registering authority, except as provided under Rule 73 of Chapter XXIV of Karnataka Registration Rules 1965.

22. Considering the nature of the grievance of the complainant against the DGO, though he has filed an application to the DGO as per Ex-P6 bringing to his notice the order of the temporary injunction granted by the Civil court as per Ex-P5 and requested the DGO not to register any sale deed pertaining to any of the schedule properties against which the order of temporary injunction has been granted by the Civil Court, Rule 73 of Karnataka Registration Rules prohibits, the Registering authority from entertaining any written or verbal protest against the registration of a document with respect to the properties in which the complainant/Plaintiff has got any interest. Since the nature of the enquiry prescribed under Section 34 of the Karnataka Registration Act mandates a registering authority only to satisfy on holding enquiry whether the document presented for registration has been duly executed by the person shown as executants in the document and on satisfying with the identity of such executants and on ascertaining about the identity of the person, can proceed with the registration, if no Civil Court has prohibited him from registering any document with

respect to any property, by a specific order of restraint, passed against such Registering Authority.

23. In the present case on hand, since DGO was not a party to the pending suit in O.S. 217/2010 and no specific order of restraint has been passed against him, DGO is not under an obligation to consider the request of the complainant and he had no power to refuse registration of any document presented for registration on the ground of written protest filed by the complainant, as Rule 73 of Karnataka Registration Rules, 1965 will not empower him to refuse registration on the basis of the written protest of the complainant. Therefore, the DGO has not committed any illegality in registering the sale deed dated 17.8.2011 as per Ex-P7(1) and no misconduct can be attributed against him for such act of registering the document, though the said document was pertaining to the schedule properties of a pending suit. Hence, I am of the opinion that, DGO has not committed any act of misconduct and accordingly, I hold that, charges framed against him, are not established.

24. Having regard to the discussions made above, I am of the considered opinion that, the charge against the DGO is not established and accordingly I answer point no.1 in the Negative.

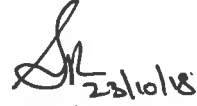
Point No.2:

25. Having regard to the discussion made above, and in view of my findings on point no.1 as above, my conclusion is as follows:

Conclusion

The charge against the DGO Sri H.M. Venkatesh, Senior Sub-Registrar, the then Sub-Registrar, Athibele, Chandapura Circle, Anekal Taluk, is "not proved".

As per the First oral statement of DGO, his date of birth is 25.8.1957 and he has already retired from service on 31.8.2017.



(S. Renuka Prasad)

Additional Registrar of Enquiries-3
Karnataka Lokayukta,
Bengaluru.

ANNEXURES**I. Witnesses examined on behalf of the Disciplinary Authority:**

PW-1	Sri A.N. Shamanna (complainant) (Original)
-------------	--

II. Witnesses examined on behalf of the DGO:

Nil

III Documents marked on behalf of D.A.

Ex.P-1	Form no.1 filed by the complainant (original)
Ex.P-2	Form no. II filed by the complainant (original)
Ex.P-3	Detailed complaint filed by the complainant (original)
Ex.P-4	Order sheet in O.S. No. 217/2010 (Xerox)
Ex.P-5	Order dated 16.9.2010 in O.S. No. 217/2010 (Xerox)
Ex.P-6	Application dated 5.8.2011 (Xerox)
Ex.P-7	Sale deeds dated 17.8.2011(Xerox)
Ex.P-8	Rejoinder dated 13.3.2012 (original)

IV. Documents marked on behalf of DGO:

Nil

V. Material Objects marked on behalf of the D.A:

Nil



(S. Renuka Prasad)
Additional Registrar of Enquiries-3,
Karnataka Lokayukta, Bengaluru.

